

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 09.05.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section /Rule	Name of Parties
CP(IB)/82/7/AMR/2022	Admitted	7 of IBC	Central Bank of India Limited Vs Sri Ananda Lakshmi Narasimha Industries India Pvt Ltd
	IA(IBC)/86/2024	U/s 60(5) of IBC, 2016 r/w Rule 11 of NCLT Rules, 2016	Raghu Babu Gunturu , IRP of CD Vs Mr.Shirisha and Chavva Nagasampathi Tayar, Managing Director (Suspended Power)
	IA(IBC)/90/2024		Mrs.Nidamanoori Sireesha Vs Raghu Babu Gunturu, IRP of CD and Central Bank Of India
	Cont. Application/2/2023 in IA(IBC)/270/2023	U/s 60(5) & 5(1) of IBC, 2016 r/w sec.425 of Companies Act, 2013	Raghu Babu Guntur RP of CD. vs. Shri Chavva Satya Krishna & 4 ors.

ORDER

IA(IBC)/86/2024:

Present: Mr.Prakalathan, Proxy Counsel for the Applicant.

None appears for R2.

Proof of service not filed. Mr.V. Raghunath, Ld. Counsel takes notice on behalf of R1 and seeks time to file vakalat and counter. Ld. Counsel for the Applicant shall issue a fresh notice to the Respondent by informing the next date of hearing and file a compliance memo well before the next date of hearing. List the matter on 19.08.2024.

IA(IBC)/90/2024:

Present: Mr.V. Raghunath, Ld. Counsel for the Applicant.

Mr. Prakiladhan, Proxy Counsel for R1.

Vakalat filed in e-portal, but physical copy not filed. Counter not filed. For filing vakalat and Counter, list the matter on 19.08.2024.

Sd/L

Sd/L

1/2/1

Sl.No.8

Contempt Application/2/2023 in IA(IBC)/270/2023:

Present: Mr. Pralathan, Proxy Counsel for the Applicant.

Pleadings are completed. For hearing, list the matter on 19.08.2024.

Sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**